

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
STARRED QUESTION NO. 134
TO BE ANSWERED ON 01.07.2019**

Recruitment in HEIs

***134. SHRI KHAGEN MURMU:
DR. SUKANTA MAJUMDAR:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether cases of irregularities have been reported regarding recruitment in centrally funded Higher Educational Institutions (HEIs);
- (b) if so, the details thereof and the action taken thereon institution-wise;
- (c) whether there is an urgent need for a centralised recruitment system in HEIs, on the lines of centralised admission system; and
- (d) if so, the steps taken/being taken by the Government to ensure quality and transparency in recruitment in HEIs?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')**

- (a) to (d) A statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 134 TO BE ANSWERED ON 01.07.2019 ASKED BY SHRI KHAGEN MURMU & DR. SUKANTA MAJUMDAR REGARDING “RECRUITMENT IN HEIS”

(a) & (b) : Yes Sir, The details are as under:

S.No.	Institute	Details
1	Dr. H.S. Gour Vishwavidyalaya	Certain complaints of alleged irregularities in the recruitment process of teaching and non-teaching posts in Central Universities have been received. CBI has registered cases against former Vice-Chancellor of Dr. H.S.Gour Vishwavidyalaya on 21.05.2014
2	Central University of Jammu	The Visitorial Inquiry Committee/ Fact Finding Committee was constituted on 12.01.2018 in respect of complaints about Central University of Jammu. The report did not recommend any action against any person. The report has been accepted by the Hon’ble Visitor.
3	National Institute of Technical Teachers Training and Research (NITTTR) Bhopal	A Fact Finding Sub Committee (FFSC) of BoG (Board of Governors) has been appointed. Based on that a show cause notice has been issued to three faculty members.

(c) &(d) : There is no need for a centralises recruitment.

The Centrally funded institutions like IITs, IIMs, IISERs, central Universities etc have been set up under an Act of Parliament giving autonomy in all academic matters. However, these powers are to be exercised as per Regulations, Statutes and Ordinances which are issued under the concerned Act. Wherever there is a compliant, the Ministry inquires and takes suitable rectification action.
